CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

No. L-1/261/2021/CERC

Dated: 1st April 2023

NOTIFICATION

In exercise of the powers conferred by sub-section (1) of Section 178 and clause (ze) of sub-section (2) of Section 178 read with clause (47) of Section 2, clause (d) of sub-section (2) of Section 38, clause (c) of Section 40 and clause (c) of sub-section (1) of Section 79 of the Electricity Act, 2003 and all other powers enabling it in this behalf and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations to amend the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (hereinafter referred to as "the Principal Regulations") namely:

1. **Short Title and Commencement**

1.1. These regulations may be called the Central Electricity Regulatory Commission

(Connectivity and General Network Access to the inter-State Transmission System)

(First Amendment) Regulations, 2023.

1.2. These regulations shall come into force on such date as the Central Commission

may notify.

2. Amendment to Regulation 2.1 of the Principal Regulations:

2.1. A new clause, namely, clause (r-i) shall be added after clause (r) of Regulation 2.1 of

the Principal Regulations as under:

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- "(r-i) "General Network Access-renewable energy" or GNA_{RE} means the open access to the ISTS granted under these regulations for drawal of power exclusively from the renewable sources covered under clause (2) of the Regulation 13 of the Sharing Regulations;"
- 2.2. A new clause, namely, clause (t-i) shall be added after clause (t) of Regulation 2.1 of the Principal Regulations as under:
 - "(t-i) "Host State" means the State in which an entity is geographically located;"
- 2.3. A new clause, namely, clause (an-i) shall be added after clause (an) of Regulation2.1 of the Principal Regulations as under:
 - "(an-i) "Temporary General Network Access-renewable energy" or T-GNA_{RE} means the T-GNA open access to the ISTS granted under these regulations for drawal of power exclusively from the renewable sources covered under clause (2) of the Regulation 13 of the Sharing Regulations;"
- 3. Amendment to Regulation 5.2 of the Principal Regulations:
- 3.1. Regulation 5.2 of the Principal Regulations shall be substituted as under:
 - "5.2 Notwithstanding anything contained in Regulation 5.1, a generating station or ESS, with prior approval of CTU, shall be eligible to add, within the quantum of Connectivity granted to it, additional generation capacity or ESS, including the capacity owned by any other entity:

Provided that the generating station or the ESS being the existing Connectivity Grantee shall be responsible for compliance with the Grid Code and other regulations of the Central Commission for such additional generation capacity including ESS as 'Lead generator' or 'Lead ESS' in terms of clause (y)(ii) or clause (x)(ii) of Regulation 2.1, as the case may be:

Provided further that net injection at any point of time shall not exceed the quantum of total Connectivity granted to the existing Connectivity grantee."

4. Amendment to Regulation 5.8 of the Principal Regulations:

- 4.1. Clause (vii) of Regulation 5.8 of the Principal Regulations shall be substituted as under:
 - "(vii) In case of Renewable Power Park Developer, the documents shall be submitted in combination of clauses (a) and (b) or combination of clauses (a) and (c) as specified hereunder:
 - (a) Authorisation by the Central Government or the State Government, as applicable, to undertake infrastructural activities including arrangement for Connectivity on behalf of solar power generators or wind power generators;
 - (b) Registered Title Deed as a proof of Ownership or lease rights or land use rights for 50% of the land required for the capacity for which Connectivity is sought;
 - (c) Bank Guarantee of Rs. 10 lakh/ MW in lieu of ownership or lease rights or land use rights of land for 50% of the land required for the capacity for which Connectivity is sought subject to provisions of Regulations 11A and 11B of these regulations."
- 4.2. New clause namely, clause (xi) shall be added after clause (x) of Regulation5.8 of the Principal Regulations as under:
 - "(xi) In case of Applicants which are REGS (other than Hydro generating station) or ESS (excluding Pumped Storage Plant (PSP)) the following documents shall be submitted:

(a) Letter of Award (LOA) by, or Power Purchase Agreement (PPA) entered into with, a Renewable Energy Implementing Agency or a distribution licensee or an authorized agency on behalf of distribution licensee consequent to tariff based competitive bidding, as the case may be:

Provided that in case of Applicants being multi-located REGS, the details of locations and capacity at each location, duly certified by the Renewable Energy Implementing Agency or the distribution licensee, as the case may be, shall be submitted.

Or

(b) Registered Title Deed as a proof of Ownership or lease rights or land use rights for 50% of the land required for the capacity for which Connectivity is sought;

Or

(c) Bank Guarantee of Rs. 10 lakh/ MW in lieu of ownership or lease rights or land use rights of land for 50% of the land required for the capacity for which Connectivity is sought subject to provisions of Regulations 11A and 11B of these regulations."

5. Amendment to Regulation 7.1 and 7.2 of the Principal Regulations:

- 5.1. The words "ATS" shall be substituted with the word "augmentation" in Regulation7.1 of the Principal Regulations.
- 5.2. The words "ATS" shall be substituted with the word "augmentation (with ATS or without ATS)" in Regulation 7.2 of the Principal Regulations.

6. Amendment to Regulation 8.2 of the Principal Regulations:

6.1. The first para of the Regulation 8.2 of the Principal Regulations shall be substituted as under:

- "8.2 For cases covered under (i) Regulation 7.1 of these regulations and (ii) Regulation 7.2 (Augmentation without ATS) of these regulations, Conn-BG2 and Conn-BG3, shall be furnished as under:"
- 6.2. The words "and augmentation without ATS, if any," shall be added after the words "existing ISTS" under clause (b) of the Regulation 8.2 of the Principal Regulations.

7. Amendment to Regulation 8.3 of the Principal Regulations:

The words "where augmentation with ATS is required," shall be added after the words "these regulations," to the first para of the Regulation 8.3 of the Principal Regulations.

- 8. New Regulation 11A: Conditions subsequent to be satisfied by the Connectivity Grantee
- 8.1. A new Regulation, namely, Regulation 11A shall be added after Regulation 11 of the Principal Regulations as under:
 - "11A. Conditions subsequent to be satisfied by the Connectivity Grantee
 - (1) An applicant which is REGS (other than Hydro generating station) or ESS (excluding PSP) covered under clause (xi)(c) of Regulation 5.8 or Renewable power park developer covered under clause (vii)(c) of Regulation 5.8 of these regulations shall submit documents for land in terms of clause (xi)(b) or clause (vii)(b) of Regulation 5.8, as the case may be, within 180 days of issuance of final grant of Connectivity. The Bank Guarantee shall be returned within 7 days of submission of stipulated documents as a proof of Ownership or lease rights or land use rights.
 - (2) An applicant which is REGS (other than Hydro generating station), ESS

(excluding PSP) or Renewable power park developer to which final grant of connectivity has been issued, shall submit Auditor's certificate, certifying the release of at least 10% of the project cost including the land acquisition cost through equity within a period of 12 months from the date of issuance of final grant of connectivity.

(3) An applicant which is REGS (other than Hydro generating station), ESS (excluding PSP) or Renewable power park developer to which final grant of connectivity has been issued, shall have to achieve the financial closure for the capacity of such Connectivity, (a) within a period of 12 months from the date of issuance of final grant of connectivity, if the start date of Connectivity is within 2 years from date of issuance of final grant of connectivity or (b) a period equivalent to 50% time period between issue of final grant of Connectivity and start date of Connectivity, if the start date of Connectivity is more than 2 years from date of issuance of final grant of connectivity:

Provided that such an applicant shall submit proof of Financial Closure of the project (with copy of loan sanction letter or proof of first disbursal of loan amount) or copy of board resolution (if internal funding is planned for 100% of the project cost) to CTU within 15 days of achieving the financial closure.

- (4) In case of Applicants which have been granted Connectivity under clauses (xi)(b) or (xi)(c) of the Regulation 5.8 but are subsequently covered under clause (xi)(a) of the Regulation 5.8, the requirement of furnishing the documents in accordance with Clauses (1) to (3) shall be the same as applicable to the entities covered under clause (xi)(a) of Regulation 5.8.
- 11B. Consequences of non-fulfillment of conditions under Regulation 11A
- (1) If the Connectivity grantee covered under clause (xi)(c) of Regulation 5.8 or Renewable power park developer covered under clause (vii)(c) of

Regulation 5.8 of these regulations, fails to submit the documents in accordance with Clause (1) of Regulation 11A of these regulations, its Connectivity shall be revoked, Bank Guarantee of Rs 10 lakh/MW submitted in lieu of land shall be encashed and Conn-BG1, Conn-BG2 and Conn-BG3 shall be treated in terms of Regulation 24.2 or Regulation 24.3 of these regulations, as applicable.

(2) If the Connectivity grantee fails to submit the documents in accordance with Clause (2) Regulation 11A of these regulations or fails to achieve the financial closure within the stipulated time or fails to submit the copy of financial closure within the stipulated time as per Clause (3) of Regulation 11A of these regulations, Connectivity shall be revoked and Conn-BG1, Conn-BG2 and Conn-BG3 shall be treated in terms of Regulation 24.2 or Regulation 24.3 of these regulations, as applicable."

9. Amendment to Regulation 15.1 of the Principal Regulations:

- 9.1. The symbol 'full stop' at the end of Regulation 15.1 and the proviso thereof of the Principal Regulations shall be substituted with the symbol 'colon'.
- 9.2. A new proviso shall be added after the first proviso to the Regulation 15.1 of the Principal Regulations as under:

"Provided further that where a bulk consumer has been granted GNA under Regulation 17.1(iii), GNA granted to such Bulk consumer may be utilized in part or full by its subsidiaries or vice versa, if such bulk consumer and its subsidiaries are connected at the same connection point of ISTS."

10. Amendment to Regulation 16.2 of the Principal Regulations:

10.1. A proviso shall be added to Regulation 16.2 of the Principal Regulations as under:

"Provided that in case of declaration of commercial operation of part capacity by the Connectivity grantee in a financial year, total quantum of such capacity declared under commercial operation within a financial year shall be considered while returning the Conn-BG2 and Conn-BG3 at the end of the financial year."

11. New Regulation 16.5 of the Principal Regulations:

11.1. New Regulation 16.5 shall be added after Regulation 16.4 of the Principal Regulations as under:

"16.5 For an entity covered under Clause (iii) of Regulation 17.1 of these Regulations, Conn-BG1 shall be returned within one month of commencement of drawal of power. Conn-BG3 and Conn-BG2, as available, shall be returned in five equal parts over five years after commencement of drawal of power at the end of financial year or within one month of expiry of period of GNA, whichever is earlier."

12. Amendment to Regulation 17.1 of the Principal Regulations:

12.1. A new clause, namely, (vi) shall be added after the clause (v) to the Regulation17.1 of the Principal Regulations as under:

"(vi) An injecting entity which is granted Connectivity to intra-State transmission system and seeking GNA for purpose of injection into ISTS."

13. Amendment to Regulation 18.1 of the Principal Regulations:

13.1. A proviso shall be added to the clause (f) of the Regulation 18.1 of the Principal Regulations as under:

"Provided that generating stations connected to the intra-State transmission system where Long Term Access granted to such entity or to its identified

buyer, under the Connectivity Regulations, 2009 has become effective, shall be deemed to have been granted GNA equal to the quantum of such Long term Access, under these regulations."

14. New Regulation 18.3:

14.1. A new Regulation, namely, Regulation 18.3 shall be added after Regulation18.2 of the Principal Regulations as under:

"18.3 For a host State in which a generating station which is a regional entity is located, and is connected only to STU system or connected to both STU system and ISTS, the GNA quantum at Annexure-I shall be reduced by the GNA quantum calculated based on the methodology specified in Annexure-II to these Regulations."

15. Amendment to Regulation 20.3 of the Principal Regulations:

15.1. The words "and (vi)," shall be added after the words "under clause (v)" in the Regulation 20.3 of the Principal Regulations.

16. New Regulation 20.4, Regulation 20.5 and Regulation 20.6

16.1. New Regulations 20.4, 20.5 and 20.6 shall be added after Regulation 20.3 of the Principal Regulations as under:

"20.4 Entities covered under clauses (ii) and (iii) of Regulation 17.1 of these regulations may apply for GNA_{RE} indicating bifurcation of GNA_{RE} within the region and from outside the region, from a specified date, for a specified quantum, and for a specified period of more than eleven months:

Provided that the entities covered under clause (ii) of Regulation 17.1 of these regulations shall furnish consent of the concerned STU in terms of availability of transmission capacity in intra-State transmission system for such quantum and period of GNA_{RE}:

Provided further that GNA_{RE} shall be subject to same terms and conditions as GNA except for the purposes specified under this Regulation and clause (2) of the Regulation 13 of the Sharing Regulations:

Provided also that if the entity covered under this Clause intends to draw power from the sources other than the sources specified in clause (2) of the Regulation 13 of the Sharing Regulations, it may:

- (a) get such power scheduled under GNA_{RE} with payment of transmission charges @ Transmission deviation rate in accordance with the Sharing Regulations; or
- (b) convert full GNA_{RE} into GNA by making an application to the Nodal Agency.

20.5 The entities covered under Regulation 20.4 of these regulations may apply for additional GNA_{RE} or T- GNA_{RE} , in case their drawal requirement is more than quantum of GNA_{RE} . An entity having GNA_{RE} shall not be eligible to obtain GNA or T-GNA. However, it may convert its GNA_{RE} into GNA as per provisions of Regulation 20.4.

20.6 An entity which is a GNA grantee shall not be eligible to obtain GNA_{RE} or T-GNA_{RE}. Such an entity may seek additional GNA or T-GNA for additional drawal requirement."

17. Amendment to Regulation 22.2 of the Principal Regulations:

- 17.1. Two new clauses, namely, (b-i) and (b-ii) shall be added after clause (b) to the Regulation 22.2 of the Principal Regulations as under:
 - "(b-i) Entities covered under clause (iii) of Regulation 17.1 shall furnish Conn-BG1 for Rs 50 lakhs per application and Conn-BG3 for Rs 2 lakh/MW.

- (b-ii) Entities covered under clause (vi) of Regulation 17.1 and applying GNA for injection into the ISTS shall comply with all requirements as applicable to entities under Regulation 4.1. For such entities Conn-BG1, Conn-BG2 and Conn-BG3 shall be returned in accordance with Regulation 16 of these regulations or on expiry of period of GNA, whichever is earlier."
- 17.2. The special character " . " shall be substituted with the special character " : " at the end of the first para and first proviso to the clause (d) of the Regulation 22.2 of the Principal Regulations.

18. Amendment to Regulation 23.1 of the Principal Regulations:

- 18.1. The words "clauses (i) to (v) of" shall be added before the words "Regulation 17.1", wherever it occurs in first para of the Regulation 23.1 of the Principal Regulations.
- 18.2. The number and words "1 (one) year" shall be substituted with the number and words "3 (three) years", in the first para of the Regulation 23.1 of the Principal Regulations.

19. Amendment to Regulation 24.2 of the Principal Regulations:

19.1. The words "and Regulation 7.2 (Augmentation without ATS) shall be added after the words "Regulation 7.1" in the first para of the Regulation 24.2 of the Principal Regulations.

20. Amendment to Regulation 24.3 of the Principal Regulations:

20.1. The words "where augmentation with ATS is required" shall be added after the words "Regulation 7.2" in the first para of the Regulation 24.3 of the Principal Regulations.

21. New Regulation 24.6 – Revocation of Connectivity:

21.1. A new Regulation, namely, Regulation 24.6 shall be added after Regulation 24.5 of the Principal Regulations as under:

"24.6 Revocation of Connectivity

(1)

- (a) Connectivity shall be revoked for the corresponding capacity, if the Connectivity and corresponding GNA has been made effective in terms of Clause (a) of Regulation 22.4 of these regulations and the Connectivity grantee fails to achieve COD either in full or in parts on or before,
 - (i) the scheduled date of commercial operation of the generation project, for cases covered under clause (xi)(a) of the Regulation 5.8, as intimated at the time of making application for grant of Connectivity or as extended or delayed commissioning permitted by the Renewable Energy Implementing Agency or the distribution licensee or the authorized agency on behalf of distribution licensee, as the case may be.
 - (ii) six months after the scheduled date of commercial operation as intimated at time of making application for grant of Connectivity, for cases covered under clause (xi)(b) or (xi)(c) of the Regulation 5.8.
- (b) In case of Applicants which have been granted Connectivity under clause (xi)(b) or (xi)(c) of the Regulation 5.8 but are subsequently covered under clause (xi)(a) of the Regulation 5.8, the last date for declaration of COD shall be the SCOD of the project or as extended or delayed commissioning permitted by the Renewable Energy Implementing Agency or the distribution licensee or the authorized agency on behalf of distributionlicensee, as the case may be.

- (c) Connectivity granted to an REGS (other than Hydro generating station) or ESS (excluding PSP) shall be revoked, if LOA or PPA on basis of which Connectivity was granted, is terminated prior to the COD of the project.
- (d) Connectivity granted to a Renewable Power Park developer shall be revoked for the corresponding capacity, if the generating station(s) within the Power park fails to achieve COD on or before,
 - (i) scheduled date of commercial operation of the generation project as per LOA or PPA as extended or delayed commissioning permitted by the Renewable Energy Implementing Agency or the distribution licensee or the authorized agency on behalf of distribution licensee, as the case may be.
 - (ii) six months after the scheduled date of commercial operation for generating station(s) being set up without LOA or PPA.
- (2) In case of revocation of Connectivity under subclauses (a) to (d) of Clause (1) of this regulation, Conn-BG-1, Conn-BG2 and Conn-BG3 shall be dealt with in terms of regulation 24.2 or regulation 24.3 of these regulations, as applicable."

22. Amendment to Regulation 25.1 of the Principal Regulations:

- 22.1. Regulation 25.1 (except clauses(a) to (d)) of the Principal Regulations shall be substituted as follows:
 - "25.1 For an entity covered under Clauses (i) to (v) of Regulation 17.1, GNA once granted can be relinquished, in full or in parts, with a notice of one year to the Nodal Agency, along with a fee of fifty lac rupees (which shall be adjusted from the relinquishment charges) as per following:"
- 22.2. The number "24" shall be substituted with number "18" in clauses (a) and (b) of Regulation 25.1 of the Principal Regulations.

- 22.3. The word "paid" shall be substituted with word "payable" wherever it occurs in clauses (a) and (b) of Regulation 25.1 of the Principal Regulations.
- 22.4. The words "(iv)" shall be substituted with words "(v)" in Clause (b) of Regulation 25.1 of the Principal Regulations.
- 22.5. Second Proviso shall be added after first proviso in Clause (b) of Regulation 25.1 of the Principal Regulations as under:

"Provided further that for the entity covered under clause (iii) of Regulation 17.1 of these regulations, if GNA is relinquished prior to date of effectiveness of GNA, Conn-BG1 and Conn-BG3 shall be encashed corresponding to the relinquished quantum as relinquishment charges."

- 22.6. New clause, namely, clause (e) shall be added after clause (d) to the Regulation 25.1 of the Principal Regulations as under:
 - "(e) Relinquishment charges shall be paid one month prior to effective date of relinquishment failing which relinquishment shall not be effective."
- 22.7. New Regulation 25.3 shall be added after Regulation 25.2 of the Principal Regulations as under:
 - "25.3 Entity covered under clause (vi) of Regulation 17.1 shall be governed in terms of Regulation 24 in case of relinquishment of GNA."

23. New Regulation 26.4, Regulation 26.5 and Regulation 26.6

23.1. A new Regulation 26.4 shall be added after Regulation 26.3 of the Principal Regulations as under:

"26.4 Entities covered under clause (a) of Regulation 26.1 of these regulations may apply for T-GNA_{RE}:

Provided that T-GNA_{RE} shall be subject to same terms and conditions as T-GNA except for the purposes specified under this Regulation and clause (2) of the Regulation 13 of the Sharing Regulations:

Provided further that if the entity covered under this Clause intends to draw power from the sources other than the sources specified in clause (2) of the Regulation 13 of the Sharing Regulations, it may:

- (a) get such power scheduled under T-GNA_{RE} with payment of transmission charges @ Transmission deviation rate in accordance with Sharing Regulations; or
- (b) it may convert full T-GNA_{RE} into T-GNA by making an application to the Nodal Agency.

26.5 The entities covered under Regulation 26.4 of these regulations may apply for additional GNA_{RE} or T-GNA_{RE}, in case their drawal requirement is more than quantum of T-GNA_{RE}. An entity having T-GNA_{RE} shall not be eligible to obtain GNA or T-GNA, however it may convert its T-GNA_{RE} into T-GNA as per provisions of Regulation 26.4.

26.6 An entity which is a T-GNA grantee shall not be eligible to obtain GNA_{RE} or T-GNA_{RE}. Such an entity may seek additional GNA or T-GNA for additional drawal requirement."

24. Amendment to Regulation 34.2 of the Principal Regulations:

24.1. An Explanation shall be added after the first proviso to the Regulation 34.2 of the Principal Regulations as under:

"Explanation: In order to determine whether drawal schedule was more than GNA quantum or T-GNA quantum or both in case of collective transaction, SLDC shall furnish to NLDC, each intra-state entity-wise detail of schedule under GNA or T-GNA, as the case may be. NLDC shall issue power exchange wise and entity-wise segregation of payable T-GNA charges."

25. Amendment to Regulation 34.3 of the Principal Regulations:

25.1. The words "and transmission losses" shall be added after the words "transmission charges" under the Regulation 34.3 of the Principal Regulations.

26. Amendment to Regulation 34.4 of the Principal Regulations:

- 26.1. Proviso under clause (c) of the Regulation 34.4 shall be deleted.
- 26.2. New clause (c-i) shall be added after clause (c) of the Regulation 34.4 as under:
 - "(c-i) Transmission charges for T-GNA, in respect of bilateral and collective transactions undertaken through power exchanges, for use of intra-State transmission system shall be settled directly by the power exchange with respective State Load Despatch Centre."

27. Amendment to Regulation 37.3 of the Principal Regulations:

27.1. A Proviso shall be added under subclause (d) to Clause (2) of the Regulation 37.3 of the Principal Regulations as under:

"Provided that for an entity covered under subclauses (i), (ii) and (v) of Regulation 17.1 of these Regulations, Conn-BG1 and Conn-BG3 shall be returned within one month of date of effectiveness of GNA and for an entity covered under Regulation 17.1(iii), Conn-BG1 and Conn-BG3 shall be treated in terms of Regulations 16.5 of these regulations."

27.2. A Proviso shall be added under subclause (d) to Clause (3) of the Regulation 37.3 of the Principal Regulations as under:

"Provided that for an entity covered under subclauses (i), (ii) and (v) of Regulation 17.1 of these Regulations, Conn-BG1, Conn-BG2 and Conn-BG3 shall be returned within one month of date of effectiveness of GNA and for an entity covered under Regulation 17.1(iii), Conn-BG1, Conn-BG2 and Conn-BG3 shall be treated in terms of Regulations 16.5 of these regulations."

27.3. A new clause (4) shall be added after clause (3) of the Regulation 37.3 of the Principal Regulations as under:

"(4) Clauses (2) and (3) of this Regulation shall be applicable in toto for intrastate injecting entities who have obtained Long term access to inter-State transmission system."

28. Amendment to Regulation 37.5 of the Principal Regulations:

The words "or Medium Term open Access" shall be added after words "Long Term Access" in Regulation 37.5 of the Principal regulations.

29. Amendment to Regulation 37.8 of the Principal Regulations:

- 29.1. The words "(including generating stations connected to intra-State transmission system), for the period of MTOA" shall be added after words "Regulation 4.1 of these regulations" in clause (b) of the Regulation 37.8 of the Principal Regulations.
- 29.2. A new Clause (c) shall be added after Clause (b) of the Regulation 37.8 of the Principal Regulations as under:

"(c) Medium Term Open Access granted to a Trading licensee, other than for cross border trade of electricity in terms of the Cross Border Regulations, shall be considered as part of GNA deemed to have been granted to the concerned grid connected entity(ies) under Regulation 17.1 and for entities under Regulation 4.1 (including generating stations connected to intra-State transmission system) for the period of such Medium Term Open Access.

Provided that settlement of transmission charges inter-se between such trading licensee and the concerned grid connected entity(ies) shall be made in terms of the existing agreement between them or as may be mutually agreed."

30. Amendment to Regulation 39 of the Principal Regulations:

30.1. A new proviso shall be added after the first proviso to the Regulation 39.1 of the Principal Regulations as under:

"

Provided that the Nodal Agency shall revise the Detailed Procedure in the light of these regulations and submit for the information of the Commission:

Provided further that the Commission may issue directions for modification of the revised detailed Procedure, wherever considered necessary:

Provided also that the Nodal Agency shall issue revised formats in the light of these regulations."

30.2. A new proviso shall be added after the first proviso to the Regulation 39.2 of the Principal Regulations as under:

"Provided that Nodal Agency shall issue revised formats and Detailed Procedure after stakeholders' consultation and submit the same for information of the Central Commission:

Provided further that the Commission may issue directions for modification of the revised detailed Procedure, wherever considered necessary."

31. Amendment to Regulation 40.2 of the Principal Regulations:

31.1. A proviso shall be added to the Regulation 40.2 of the Principal Regulations as under:

"Provided that one-time GNA charges shall not be payable for the capacity which has been declared commercial operation as on date of coming into effect of these Regulations."

32. Amendment to Table at Annexure-I of the Principal Regulations:

32.1. The row in respect of West Bengal under the Table at Annexure-I of the Principal Regulations shall be substituted as under:

"

West	2364	4314	3339	2719	5334	4026	2089	4274	3182	3516
Bengal										

"

- 32.2. The last row, namely, "Total" under the Table at Annexure-I of the Principal Regulations shall be deleted.
- 33. New Annexure-II Methodology to determine 'Direct drawal' by a Statefrom a regional entity generating station:
- 33.1. A new Annexure-II shall be added after the Annexure-I to the Principal Regulations as under:

" Annexure-II

Methodology to determine 'Direct drawal' by a State from a regional entitygenerating station

State's share of power which is evacuated directly through the STU Network from an inter-State generating station connected only to STU or to both STU and STS, shall be determined and treated as follows:

- a) For regional entity generating stations already connected to STU and ISTS or only STU system as on the date of coming into force of these regulations, ISTS drawal data as considered under Regulation 18.1 for host State where such generating station is located shall be reduced to factor in the direct drawal by State, based on the following methodology:
 - The STU network planned and implemented to evacuate State's share
 of power from such generating station at the time of commissioning of
 the concerned generating station shall only be considered.
 - ii. CTU shall provide a list of such generating stations to NLDC within a week of coming into effect of these Regulations.
 - iii. NLDC shall calculate the quantum of ISTS drawal blockwise as "Direct drawal" for years 2018-19,2019-2020 and 2020-2021:

'Direct drawal'= Lower of

Actual ISTS drawal through STU feeders connected to identified generating station or drawal schedule of the State from such generating station for corresponding block.

iv. The blockwise 'Direct drawal' shall be reduced from blockwise actual

ISTS drawal data for such State.

v. Based on modified ISTS drawal data as calculated at sub-clause (iv) of this Regulation, GNAsh shall be calculated for such State as per formula specified in Regulation 18.1. The reduction in GNA for such State shall be calculated as GNAd which will be as follows:

GNAd = GNA as indicated at Annexure-I – (Modified GNA after accounting for 'direct drawal' (GNAsh)

- vi. NLDC shall notify on its website, a list of GNAd for each such State within 1 month of notification of these Regulations.
- vii. For the purpose of Sharing of transmission charges under Sharing Regulations, GNA for the State shall be considered after reducing GNAd from GNA as per Annexure-I of these Regulations.
- viii. For all other purposes including scheduling of power from such identified generating station by RLDC to the host State, GNA quantum as per Annexure-I of these Regulations shall be considered.
- ix. While calculating Regional transmission deviation account under Sharing Regulations, actual ISTS drawal data for such host State shall be reduced by quantum of 'Direct drawal' for each time-block as per formula at subclause (iii) of this Regulation.
- b) For regional entity generating stations which are yet to be connected to STU and ISTS or only STU system as on coming into force of these regulations.
 - i. The STU network planned and being implemented to evacuate State's share of power from such generating station and ISTS has not been planned and constructed for evacuation of such share of the state shall only be considered;

ii. The host State STU network shall meet all the requirements as per the transmission planning criteria to evacuate the State's share of power from such generating station.

iii. CTU shall identify such generating station and inform NLDC.

iv. NLDC shall calculate the quantum of ISTS drawal as "Direct drawal" from the blockwise ISTS drawal data for respective time blocks:

'Direct drawal'= Lower of

Actual ISTS drawal through STU feeders connected to identified generating station or drawal schedule of the State from such generating station for corresponding block

The quantum of blockwise 'Direct drawal' shall be reduced from actual ISTS drawal data for such State for purpose of regional transmission deviation accounts under Sharing Regulations.

v. While calculating Regional transmission deviation account under Sharing Regulations, actual ISTS drawal data for such host State shall be reduced by quantum of 'Direct drawal' for each time-block as per formula at subclause (iv) of this Regulation.

vi. For all other purposes including scheduling of power from such identified generating station by RLDC to the host State, GNA quantum equal to Connectivity with STU system shall be considered which shall not considered for billing under Sharing Regulations."

Sd/-

(Harpreet Singh Pruthi)
Secretary

Note: The Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 were published on 14.10.2022 in Part III, Section 4 of the Gazette of India (Extraordinary) No 520.